

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.07/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 07.07.2016 and actually held on 14.07.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.06/AM-17 dated 26.06.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.07/AM-17 dated 07.07.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below

MEETING NUMBER : 7/84-ALC3/2016 **MEETING DATE** : 07.07.2016

Case No.: 2/7/84-ALC3/2016	Party Name: PASHUPATI POLYTEX PVT. LTD.	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File 1 :01/84/050/00091/AM17/	RLA File :61/24/040/00081/AM14/	Lic.No/Date:6110001156 06.03.2014	Defer Date:04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of IPP for examine/ comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.: 6/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File 2 :01/84/050/00094/AM16/	RLA File :35/24/040/00007/AM16/	Lic.No/Date:3510044747 28.05.2015	Defer Date:04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.: 26/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File 3 :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date:3510044748 28.05.2015	Defer Date:04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.: 27/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
-------------------------------------	--	---	-------------------------

Rms

G. Jone 1

12

HQ File :01/84/050/00115/AM16/	RLA File :35/24/040/00006/AM16/	Lic.No/Date:3510044746 28.05.2015	Defer Date:04.08.2016
-----------------------------------	------------------------------------	--------------------------------------	-----------------------

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.: 3/7/84-ALC3/2016	Party Name: SRF LIMITED	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
-----------------------------------	--------------------------------	---	-------------------------

5 HQ File :01/84/050/00092/AM17/	RLA File :04/24/040/00005/AM16/	Lic.No/Date:0410160670 12.06.2015	Defer Date:04.08.2016
-------------------------------------	------------------------------------	--------------------------------------	-----------------------

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of IPP for examine/ comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.: 3/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
------------------------------------	--	---	-------------------------

6 HQ File :01/84/050/00091/AM16/	RLA File :35/24/040/00014/AM16/	Lic.No/Date:3510044759 16.06.2015	Defer Date:04.08.2016
-------------------------------------	------------------------------------	--------------------------------------	-----------------------

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.: 4/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
------------------------------------	--	---	-------------------------

7 HQ File :01/84/050/00092/AM16/	RLA File :35/24/040/00015/AM16/	Lic.No/Date:3510044760 16.06.2015	Defer Date:04.08.2016
-------------------------------------	------------------------------------	--------------------------------------	-----------------------

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.: 12/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
-------------------------------------	--	---	-------------------------

8 HQ File :01/84/050/00100/AM16/	RLA File :35/24/040/00013/AM16/	Lic.No/Date:3510044758 16.06.2015	Defer Date:04.08.2016
-------------------------------------	------------------------------------	--------------------------------------	-----------------------

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.: 3/19/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Approved
------------------------------------	--	---	-------------------------

9 HQ File :01/84/050/00156/AM16/	RLA File :35/24/040/00020/AM16/	Lic.No/Date:3510044772 10.07.2015	
-------------------------------------	------------------------------------	--------------------------------------	--





Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their letter No.21(28)/15/Adv.Lic/RON/223 dated 12.07.2016, the recommendation based upon the TXC office letter No. 28/2/2016/Wvg.24 dated 22.06.2016 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	100% Cotton woven dyed fabrics with flame resistant finish (120 GSM) quilted with 95% Meta Aramid fibre and 5% Para Aramid fibre blended knitted fabric (100GSM)	15000 Mtr	1.	Raw Cotton	3577.50 kg
			2.	Vat dyes	40.500kg @15 gms/kg
			3.	Pyrovatex CP-LF	1134.00 kg @ 420 gms/kg
			4.	Knittex CHN	135.00 kg@50 gms/kg
			5.	Ultrapill DCW	54.00 kg @20gms/kg
			6.	Invadine PBN	13.50 kg@10gms/kg
			7.	Polyvinyl Alcohol	27.00 kg@10 gms/kg
			8.	Meta Aramid Fibre	2351.25 kg
			9.	Para Aramid Fibre	123.75 kg
			10.	FR Thread	99.00 kg
			11.	Furnace Oil	As per Fuel Policy

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4/19/84-
ALC3/2015

Party Name:LOYAL TEXTILE
MILLS LTD

Meet No/Date:7/84-
ALC3/2016
07.07.2016

Status:Approved

HQ File
:01/84/050/00157/AM16/

RLA File
:35/24/040/00021/AM16/

Lic.No/Date:3510044777
16.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their letter No.21(28)/15/Adv.Lic/RON/224 dated 12.07.2016, the recommendation based upon the TXC office letter No. 28/2/2016/Wvg.24 dated 22.06.2016 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Mill made Industrial work wear woven garments Made of cotton 98% and nylon fibre with white metal compound 2% blended dyed fabrics 255 GMS with 100% cotton dyed fabrics with flame resistant finish 120 GSM lining cloth and quilt filled with SLT 9110 fabric made of Meta Aramid Fibre 95% and Para Aramid Fibre 5% 100 GSM) (Not dyed) Mens Summer Pant	4000 Nos	1.	Raw Cotton	4379.00 kgs
			2.	Nylon Fibre with white metal compound	67.65 kg
			3.	Vat dyes	52.717 kg@ 0.0015 kg/kg
			4.	Pyrova Tex CP-LF	1335.32kg@0.045 kg/kg
			5.	Knittex CHN	158.139 kg @0.045 kg/kg
			6.	Turpax ACN-NEW	105.43 kg@0.030 kg/kg
			7.	Ultrapill DCW	70.29 kg @0.020 kg/kg
			8.	Invadine PBN	17.57 @ 0.005 kg/kg
			9.	FR Thread	96 kg
			10.	Meta Aramid Fibre	382.47 kg
			11.	Para Aramid Fibre	20.130kg
			12.	Furnace Oil	As per fuel

					policy
			13.	Polyvinyl Alcohol	35.14 kg @ 0.001 kg/kg
2.	Mill made Industrial work wear garments Made of cotton 98% and nylon fibre with white metal compound (2%) blended dyed fabrics (255 GSM) with 100% cotton dyed fabrics with flame resistant finish (120 GSM) lining cloth and quilt filled with SIT 9110 fabric made of Meta Aramid Fibre 95% and Para Aramid Fibre 5% (100 GSM) (Not dyed) Mens Summer Jacket	12000 Nos	1.	Raw Cotton	13796.220 kg
			2.	Nylon Fibre with white metal compound	202.970 kg
			3.	Vat dyes	165.60 kg
			4.	Pyrova Tex CP-LF	4195.31 kg
			5.	Knittex CHN	496.81 kg
			6.	Turpax ACN-NEW	331.209 kg
			7.	Ultraphill DCW	220.806 kg
			8.	Invadine PBN	55.20 kg
			9.	FR Thread	324.00 kg
			10.	Meta Aramid Fibre	1580.00 kg
			11.	Para Aramid Fibre	83.160 kg
			12.	Furnace Oil	As per Fuel policy
			13.	Polyvinyl Alcohol	110.103 kg
3.	Mill made Industrial work wear garments Made of cotton 98% and nylon fibre with white metal compound 2% blended dyed fabrics 255 GSM with 100% cotton dyed fabrics with flame resistant finish (120 GSM) lining cloth and quilt filled with SLT 9110 fabric made of Meta Aramid fibre 95% and para Aramid Fibre 5% (100 GSM) (Not dyed) Mens Winter Jacket	1500 Nos	1.	Raw Cotton	1860.47 kg
			2.	Nylon Fibre with white metal compound	25.37 kg
			3.	Vat dyes	22.24 kg
			4.	Pyrova Tex CP-LF	563.40 kg
			5.	Knittex CHN	66.71 kg
			6.	Turpax ACN-NEW	44.479 kg
			7.	Ultraphill DCW	29.653 kg
			8.	Invadine PBN	44.479 kg
			9.	FR Thread	44.88 kg
			10.	Meta Aramid Fibre	286.85 kg
			11.	Para Aramid Fibre	15.098 kg
			12.	Furnace Oil	As per Fuel Policy
			13.	Polyvinyl Alcohol	14.826 kg

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:18/23/84-ALC3/2015 Party Name:RAMKUMAR TEXTILE PVT. LTD.

Meet No/Date:7/84-ALC3/2016
07.07.2016

Status:Deferred

HQ File
:01/84/050/00235/AM16/

RLA File
:13/24/040/00023/AM16/

Lic.No/Date:1310047960
27.08.2015

Defer Date: 04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of the firm has been received on 02.05.2016. NC decided to refer the same to DC(MSME) for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:4/21/84-ALC3/2015 Party Name:LOYAL TEXTILE MILLS LTD

Meet No/Date:7/84-ALC3/2016
07.07.2016

Status:Approved

Rup

G. Jone

h

HQ File
:01/84/050/00195/AM16/

RLA File
:35/24/040/00027/AM16/

Lic.No/Date:3510044786
03.09.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their letter No.21(28)/15/Adv.Lic/RON/225 dated 12.07.2016, the recommendation based upon the TXC office letter No. 28/2/2016/Wvg.84 dated 06.04.2016 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Mill made Industrial work wear woven garments made of Meta Aramid fibre 93% & Para Aramid fibre 5% and Nylon fibre with white metal compound blended dyedfabrics with 155 GSM and Meta Aramid fibre 95% and Para Aramid fibre 5% blended dyed Mesh fabrics 170 GSM - <u>MENS HOOP TAPED SHIRT SPLICED</u>	9250 Nos	1.	Meta Aramid Fibre	3949.71Kg.
			2.	Para Aramid Fibre	212.08 Kg.
			3.	Nylon Fibre with white Metal Compound	79.90 Kg.
			4.	Cationic Dyes	57.840 @0.015Kg/ Kg.
			5.	FR Thread	174.830 Kg.
			6.	Furnace Oil	As per Fuel Policy
			7.	Polyvinyl Alcohol	36.010 Kg. @0.010 Kg/Kg
2.	Mill made industrial work wear woven garments made out of - Meta Aramid fibre 93% & Para Aramid fibre 5% and Nylon fibre with white metal compound blended dyedfabrics with 155 GSM and Meta Aramid fibre 95% and Para Aramid fibre 5% blended dyed Mesh fabrics 170GSM - <u>CLOSED FRONTMENS HOOP TAPED SHIRT SPLICED</u>	9250 Nos	1.	Meta Aramid Fibre	4058.250 Kg.
			2.	Para Aramid Fibre	217.920 Kg.
			3.	Nylon Fibre with white Metal Compound	82.230 Kg.
			4.	Cationic dyes	59.430 Kg. @0.015Kg/ Kg.
			5.	FR Thread	174.830 Kg.
			6.	Furnace Oil	As per Fuel Policy
			7.	Polyvinyl Alcohol	37.380 Kg. @0.010Kg/ Kg.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4/3/84-ALC3/2016

Party Name:SUNNY INTERNATIONAL LTD.

Meet No/Date:7/84-ALC3/2016
07.07.2016

Status:Deferred

HQ File
:01/84/050/00006/AM17/

RLA File
:33/24/040/00008/AM16/

Lic.No/Date:3310030257
13.10.2015

Defer Date: 04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 07.06.2016 to submit the sketch, measurement, CAD/CAM and manufacturing process in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 04.08.2016.

Case No.:1/27/84-ALC3/2015

Party Name:S.K. EXPORTS

Meet No/Date:7/84-ALC3/2016
07.07.2016

Status:Deferred

HQ File
:01/84/050/00314/AM16/

RLA File
:06/24/040/00032/AM16/

Lic.No/Date:0610038245
30.10.2015

Defer Date: 04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the

deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 04.08.2016.

Case No.: 14/27/84-ALC3/2015	Party Name: SECURITY PRODUCTS PVT. LTD.	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Approved
HQ File :01/84/050/00327/AM16/	RLA File :03/95/040/00544/AM16/	Lic.No/Date:0310799931 02.11.2015	Defer Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/221/2016 –TSW dated 23.06.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
15	Security Thread with Magnetic Coating	781.250 Kg	Magnetic Printing Ink	100.652 Kg
			Fluorescence Pigment CD 797, SC-27 OR equivalent	2.845 Kg
			Spools (Packing for winding of security thread)	Net to Net

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 2/25/84-ALC3/2015	Party Name: SACOS INDIGO PRIVATE LIMITED	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date: 04.08.2016

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the last reminder has been issued by Deptt. of C&PC on 11.07.2016 in this case. Reply is not received from the firm. NC decided to wait for their reply and defer the case for re-listing on 04.08.2016.

Case No.: 6/27/84-ALC3/2015	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Approved
HQ File :01/84/050/00319/AM16/	RLA File :06/24/040/00034/AM16/	Lic.No/Date:0610038262 24.11.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt of C&PC vide their O.M. No. 46011/60/2011-PCII dated 13.06.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed in kg per kg content in export product
1.	Flexible Intermediate Bulk Containers	100000 Kg	POLYPROPYLENE GRANULES VIRGIN FOR EXTRUSION	1.10 kg
			U.V. STABILISER MASTER BATCH (Additive Master Batch Containing 20% U.V. Stabilizer) VIRGIN	0.02 kg
			YARN (Conductive) VIRGIN	1.05 kg
			TAPE (Conductive) VIRGIN	1.05 kg
			P.P. GRANULES (to be used for manufacture of packing material) VIRGIN FOR EXTRUSION	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:3/29/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**7/84-ALC3/2016 07.07.2016 **Status:**Deferred

18 **HQ File** :01/84/050/00394/AM16/ **RLA File** :35/24/040/00047/AM16/ **Lic.No/Date:**3510044832 08.12.2015 **Defer Date:** 04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:4/1/84-ALC3/2016 **Party Name:**SUPERHOUSE LTD., **Meet No/Date:**7/84-ALC3/2016 07.07.2016 **Status:**Deferred

19 **HQ File** :01/84/050/00473/AM16/ **RLA File** :06/24/040/00039/AM16/ **Lic.No/Date:**0610038273 09.12.2015 **Defer Date:** 04.08.2016

Decision : The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

Case No.:5/1/84-ALC3/2016 **Party Name:**CHOWDHARY OVERSEAS LIMITED **Meet No/Date:**7/84-ALC3/2016 07.07.2016 **Status:**Deferred

20 **HQ File** **RLA File** **Lic.No/Date:**0610038278 **Defer Date:** 04.08.2016

:01/84/050/00474/AM16/ :06/24/040/00041/AM16/ 16.12.2015

Decision : The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

Case No.:1/1/84-ALC3/2016 **Party Name:**MICAPLY, **Meet No/Date:**7/84-ALC3/2016 07.07.2016 **Status:**Deferred

21 **HQ File** **RLA File** **Lic.No/Date:**1110028183 **Defer Date:** 04.08.2016
:01/84/050/00470/AM16/ :11/24/040/00012/AM16/ 27.01.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been sent to DIPP on 31.05.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:3/1/84-ALC3/2016 **Party Name:**CLASSIC BINDING INDUSTRIES **Meet No/Date:**7/84-ALC3/2016 07.07.2016 **Status:**Deferred

22 **HQ File** **RLA File** **Lic.No/Date:**0310802103 **Defer Date:** 04.08.2016
:01/84/050/00472/AM16/ :03/94/040/00890/AM16/ 29.01.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application has sent to DIPP again on 07.06.2016 for their comments. NC decided to wait for their comments and defer the case for re-listing on 04.08.2016.

Case No.:1/31/84-ALC3/2015 **Party Name:**GANGA ACROWOOLS LIMITED **Meet No/Date:**7/84-ALC3/2016 07.07.2016 **Status:**Withdrawn

23 **HQ File** **RLA File** **Lic.No/Date:**3010103734
:01/84/050/00447/AM16/ :30/24/040/00046/AM16/ 01.03.2016

Decision : Committee considered the case as per agenda and observed that RA, Ludhiana has informed on 05.07.2016 that the Adv. Authorisation No.3010103734 dated 1.3.2016 was issued under para 4.12 (a) (vi) of current Hand Book of Procedure as per Adhoc Norms fixed by NC in Meeting No. 27/AM-16 held on 14.01.2016 Case No. 339. Accordingly, Committee decided to close the case.

Case No.:5/7/84-ALC3/2016 **Party Name:**SHYAMALI EXPORT, **Meet No/Date:**7/84-ALC3/2016 07.07.2016 **Status:**Deferred

24 **HQ File** **RLA File** **Lic.No/Date:**0410161682 **Defer Date:** 04.08.2016
:01/84/050/00094/AM17/ :04/24/040/00261/AM16/ 03.03.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD and Width of Fabric in this case and deferred the case for re-listing on 04.08.2016.

Case No.:42/5/84-ALC3/2016 **Party Name:**SECURITY PRODUCTS PVT. LTD. **Meet No/Date:**7/84-ALC3/2016 07.07.2016 **Status:**Deferred

25 **HQ File** **RLA File** **Lic.No/Date:**0310803060 **Defer Date:** 04.08.2016
:01/84/050/00074/AM17/ :03/95/040/00949/AM16/ 04.03.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the

application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.: 8/3/84-ALC3/2016	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00010/AM17/	RLA File :34/24/040/00316/AM16/	Lic.No/Date:3410041959 10.03.2016	Defer Date: 04.08.2016

26 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

Case No.: 7/5/84-ALC3/2016	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00039/AM17/	RLA File :34/24/040/00322/AM16/	Lic.No/Date:3410041960 10.03.2016	Defer Date: 04.08.2016

27 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the measurement chart, CAD and Manufacturing process of the product in this case and deferred the case for re-listing on 04.08.2016.

Case No.: 11/5/84-ALC3/2016	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00043/AM17/	RLA File :34/24/040/00320/AM16/	Lic.No/Date:3410041961 10.03.2016	Defer Date: 04.08.2016

28 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the measurement chart, CAD and Manufacturing process of the product in this case in this case and deferred the case for re-listing on 04.08.2016.

Case No.: 6/3/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00008/AM17/	RLA File :08/24/040/00437/AM16/	Lic.No/Date:0810137400 11.03.2016	Defer Date: 04.08.2016

29 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

Case No.: 5/3/84-ALC3/2016	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
-----------------------------------	--	---	-------------------------

30

HQ File :01/84/050/00007/AM17/	RLA File :08/24/040/00434/AM16/	Lic.No/Date:0810137423 15.03.2016	Defer Date: 04.08.2016
-----------------------------------	------------------------------------	--------------------------------------	------------------------

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

Case No.: 4/5/84-ALC3/2016	Party Name:POOJA INTERNATIONAL	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
HQ File :01/84/050/00036/AM17/	RLA File :05/24/040/00617/AM16/	Lic.No/Date:0510397999 21.03.2016	Defer Date: 04.08.2016

31 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process with wastage at each stage with justification of the product in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

Case No.: 5/5/84-ALC3/2016	Party Name:SIDDARTH KAPOOR	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
HQ File :01/84/050/00037/AM17/	RLA File :02/24/040/00206/AM16/	Lic.No/Date:0210206564 22.03.2016	Defer Date: 04.08.2016

32 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the measurement chart alongwith the width of Fabric of the product in this case and deferred the case for re-listing on 04.08.2016.

Case No.: 16/5/84-ALC3/2016	Party Name:SHAUN FILAMENTS,	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
HQ File :01/84/050/00048/AM17/	RLA File :17/24/040/00133/AM16/	Lic.No/Date:1710006291 22.03.2016	Defer Date: 04.08.2016

33 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.: 43/5/84-ALC3/2016	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
HQ File :01/84/050/00075/AM17/	RLA File :03/94/040/01068/AM16/	Lic.No/Date:0310803565 28.03.2016	Defer Date: 04.08.2016

34 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process , percentagewise use for Modacrylic alongwtih the wastage claimed at each stage of the product in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

Case No.: 14/5/84-ALC3/2016	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File 35 :01/84/050/00046/AM17/	RLA File :05/24/040/00608/AM16/	Lic.No/Date:0510398056 29.03.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.: 7/7/84-ALC3/2016	Party Name: SP EXIMS	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00096/AM17/	RLA File :04/24/040/00281/AM16/	Lic.No/Date:0410161763 31.03.2016	Defer Date: 04.08.2016

36 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/43/2016-L AND H-DCMSME/176 dated 14.07.2016 :

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
4. CAD of each product with efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.: 18/5/84-ALC3/2016	Party Name: YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File 37 :01/84/050/00050/AM17/	RLA File :05/24/040/00602/AM16/	Lic.No/Date:0510398115 01.04.2016	Defer Date: 04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of the firm has been received on 12.07.2016. NC decided to deferred the case for re-listing on 04.08.2016.

Case No.: 8/7/84-ALC3/2016	Party Name: SP EXIMS	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00097/AM17/	RLA File :04/24/040/00282/AM16/	Lic.No/Date:0410161765 01.04.2016	Defer Date: 04.08.2016

38 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 in this case:

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage





4. CAD of each product with efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.:45/5/84-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2016 07.07.2016	Approved
HQ File :01/84/050/00077/AM17/	RLA File :31/83/040/00181/AM16/	Lic.No/Date:3110066108 04.04.2016	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Moon Pillow/Inlet Covers, size: 79x38 cms. having net content 15,660 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 15,660 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	54,000 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	17,496 Sq. meter
			Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms.	17,496 Sq. meter
2.	Nursing Pillow Covers type 510s, size: 42x158 cms. having net content 315 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 315 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	500 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	336 Sq. meter
			Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms.	336 Sq. meter
3.	Neck Pillow Inlet (small), size: 53x21 cms. having net content 60 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 60 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	500 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	72.95 Sq. meter
			Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms.	72.95 Sq. meter
4.	Pillow Inlet/Cover, size: 75x40 cms. having net content 90 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 90 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	300 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	90.60 Sq. meter
			Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric,	90.60 Sq. meter

[Signature]

[Signature]

[Signature]

			GSM-270+/-10%, width-160 cms.	
5.	Nursing Pillow Inlet/Covers 570, size: 63x21 cms. having net content 115 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 115 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	500 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	127 Sq. meter
			Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms.	127 Sq. meter
6.	Nursing Pillow Covers type 510m, size: 75x33 cms. having net content 63 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 63 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	100 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	67.20 Sq. meter
			Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms.	67.20 Sq. meter
7.	Nursing Pillow Covers type 510s, size: 147x40 cms. having net content 378 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	300 Kgs.	Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms.	403.20 Sq. meter
8.	Roll Pillow Inlet/Cover filled size: 20x29 cms. having net content 310 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%	1000 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	338 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/7/84-ALC3/2016	Party Name:BEEKU EXPORTS	Meet No/Date:7/84-ALC3/2016 07.07.2016	Status:Deferred
HQ File :01/84/050/00095/AM17/	RLA File :04/24/040/00280/AM16/	Lic.No/Date:0410161789 06.04.2016	Defer Date: 04.08.2016

40

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, Measurement and Sketch of the product in this case and deferred the case for re-listing on 04.08.2016.

Case No.:17/5/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:7/84-ALC3/2016 07.07.2016	Status:Deferred
HQ File :01/84/050/00049/AM17/	RLA File :05/24/040/00011/AM17/	Lic.No/Date:0510398172 12.04.2016	Defer Date: 04.08.2016

41

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. As desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 the following information provided to them for their perusal/examination the case:

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.:4/7/84-ALC3/2016	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:7/84-ALC3/2016 07.07.2016	Status:Deferred
HQ File :01/84/050/00093/AM17/	RLA File :04/24/040/00006/AM17/	Lic.No/Date:0410161804 15.04.2016	Defer Date: 04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued by DIPP vide their email dated 06.07.2016 to the firm to furnish the following information in this case :

- i) Detailed calculation of requirement of raw materials for manufacture of export product duly certified by Chartered Engineer.
- ii) Consumption of raw materials with corresponding production of each export product separately for the last three year duly certified by Chartered Accountant, if already manufactured /exported earlier.

The reply is not received from the firm. NC decided to wait for their reply and deferred the case for re-listing on 04.08.2016.

Case No.:44/5/84-ALC3/2016	Party Name:SUPERHOUSE LTD.,	Meet No/Date:7/84-ALC3/2016 07.07.2016	Status:Approved
HQ File :01/84/050/00076/AM17/	RLA File :06/24/040/00001/AM17/	Lic.No/Date:0610038360 18.04.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/125/2016 –TWS dated 15.07.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Kids riding breeches made of artificial leather cloth (The content of artificial leather cloth will be 3325 Kgs	23333.00 Numbers	Artificial leather cloth	3500.00 Kg

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:33/5/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:7/84-ALC3/2016 07.07.2016	Status:Deferred
44 HQ File :01/84/050/00065/AM17/	RLA File :34/24/040/00010/AM17/	Lic.No/Date:3410042083 19.04.2016	Defer Date: 04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to

Russ

Gone

16

furnish the measurement chart, CAD and Manufacturing process of the product in this case and deferred the case for re-listing on 04.08.2016.

Case No.:41/5/84-ALC3/2016 Party Name:RAHMAN INDUSTRIES LTD Meet No/Date:7/84-ALC3/2016 07.07.2016 Status:Approved

HQ File :01/84/050/00073/AM17/ RLA File :06/24/040/00002/AM17/ Lic.No/Date:0610038366 19.04.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/218/2016 –TWS dated 14.07.2016 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed per pair
45	Gents shoes with upper of composition leather & PU sole (weight of sole 850 gms)	40,000 Pairs	1.	Synthetic Lining	1.75 Sq.foot
			2.	Thermoplastic Sheets for (1) counter	0.014 Sq. mt.
			3.	Sheet for making insole	0.05 Sq.mt.
			4.	Thermoplastic cement rod (Polyester)	0.011 Kg
			5.	Polyol	0.515 Kg
			6.	Isocynate	0.38335 Kg
			7.	Catalyst	0.04505 Kg
			8.	Pigment paste	0.02635 Kg
			9.	Release Agent	0.03825 Kg
			10.	Toe caps (composite)	Net to net
			11.	Microfibre leather /synthetic leather	Net to net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:1/5/84-ALC3/2016 Party Name:SHANKAR PACKAGINGS LIMITED Meet No/Date:7/84-ALC3/2016 07.07.2016 Status:Deferred
 HQ File :01/84/050/00033/AM17/ RLA File :03/95/040/00905/AM16/ Lic.No/Date:0310804041 20.04.2016 Defer Date: 04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:35/5/84-ALC3/2016 Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED. Meet No/Date:7/84-ALC3/2016 07.07.2016 Status:Deferred
 HQ File :01/84/050/00067/AM17/ RLA File :52/24/040/00003/AM17/ Lic.No/Date:5210041867 21.04.2016 Defer Date: 04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the Manufacturing produces and wastage at each stage of the product in this case and deferred the case for re-listing on 04.08.2016.

[Signature]

[Signature]

[Signature]

Case No.:1/3/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
HQ File :01/84/050/00003/AM17/	RLA File :08/24/040/00030/AM17/	Lic.No/Date:0810137775 27.04.2016	Defer Date: 04.08.2016

48 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. As desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 the following information provided to them for their perusal/examination the case:

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.:2/3/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
HQ File :01/84/050/00004/AM17/	RLA File :08/24/040/00033/AM17/	Lic.No/Date:0810137776 27.04.2016	Defer Date: 04.08.2016

49 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. As desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 the following information provided to them for their perusal/examination the case :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.:25/5/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Approved
HQ File :01/84/050/00057/AM17/	RLA File :05/24/040/00039/AM17/	Lic.No/Date:0510398328 27.04.2016	

50 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:3/3/84-ALC3/2016	Party Name:TEXBOND NONWOVENS	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Approved
HQ File :01/84/050/00005/AM17/	RLA File :04/24/040/00014/AM17/	Lic.No/Date:0410161863 02.05.2016	

Rms

Gme

h

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing 5% wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 21/5/84-ALC3/2016	Party Name: RADNIK EXPORTS	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00053/AM17/	RLA File :05/24/040/00048/AM17/	Lic.No/Date: 0510398349 02.05.2016	Defer Date: 04.08.2016

52 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. As desired by DC(MSME) vide their U.O. No. 14024/40/2016-L AND H-DCMSME/169 dated 22.06.2016 the following information provided to them for their perusal/examination the case :

1. Sample /Sketch of export item with marking.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage.
3. Revised CAD with better efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.: 32/5/84-ALC3/2016	Party Name: RADNIK EXPORTS	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00064/AM17/	RLA File :05/24/040/00047/AM17/	Lic.No/Date: 0510398348 02.05.2016	Defer Date: 04.08.2016

53 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. As desired by DC(MSME) vide their U.O. No. 14024/41/2016-L AND H-DCMSME/170 dated 22.06.2016 the following information provided to them for their perusal/examination the case :

1. Sample /Sketch of export item with marking.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage.
3. Revised CAD with better efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.: 39/5/84-ALC3/2016	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 7/84-ALC3/2016 07.07.2016	Status: Approved
HQ File :01/84/050/00071/AM17/	RLA File :06/24/040/00004/AM17/	Lic.No/Date: 0610038377 03.05.2016	

54 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/125/2016 –TWS dated 15.07.2016 in respect of Adv Authorisation issued in this case as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
-------	----------------	-----------------	-------------	------------------

Rup

G. Hoop

Ho

1	Horse Riding Body Protector for kids made from EVA Sponge Sheet 2164.70 Kgs	1920 numbers	1.	EVA Sponge Foam Size 114 cms (Width)+/-5%,215 cms (Length)+/-5%,5cms(Thickness) +/-5% (TC EVA Sponge Foam)	5184 Kgs
2.	Horse Riding Body Protector for adult made from EVA Sponge Sheet 2917.64 Kgs	1920 numbers			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.: 36/5/84-ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:7/84-ALC3/2016 07.07.2016	Status:Deferred
55 HQ File :01/84/050/00068/AM17/	RLA File :52/24/040/00008/AM17/	Lic.No/Date:5210041879 04.05.2016	Defer Date: 04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to send the copy of application again to TC, Noida again for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.: 40/5/84-ALC3/2016	Party Name:S.K. EXPORTS	Meet No/Date:7/84-ALC3/2016 07.07.2016	Status:Deferred
56 HQ File :01/84/050/00072/AM17/	RLA File :06/24/040/00008/AM17/	Lic.No/Date:0610038379 05.05.2016	Defer Date: 04.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the measurement chart, CAD and Sketch of the product in this case and deferred the case for re-listing on 04.08.2016.

Case No.: 2/5/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:7/84-ALC3/2016 07.07.2016	Status:Deferred
57 HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date: 04.08.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 04.08.2016.

Case No.: 3/5/84-ALC3/2016	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:7/84-ALC3/2016 07.07.2016	Status:Deferred
58 HQ File :01/84/050/00035/AM17/	RLA File :10/24/040/00010/AM17/	Lic.No/Date:1010059491 27.05.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Cochin. The case stands deferred for re-listing on 04.08.2016.

Case No.: 1/7/84-ALC3/2016	Party Name:TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2016 07.07.2016	Status:Deferred
59 HQ File :01/84/050/00090/AM17/	RLA File :52/24/040/00014/AM17/	Lic.No/Date:5210041913 30.05.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. As desired by DC(MSME) vide their U.O. No. 14024/44/2016-L AND H-DCMSME/177 dated 14.07.2016 in this case:

1. Details of the coating material used with process used.
2. Wastage at each stage of manufacturing.
3. Justification for the wastage claimed.

The case stands deferred for re-listing on 04.08.2016.

(60)

Case No.79	M/s. Dulari Exports Pvt. Ltd.
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 05/24/040/00540/AM09	
Fixation of norms in respect of Advance Authorization No. 0510231444 dated 25.11.2008	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.06.2016 for fixation of norms as their case was rejected by NC in its meeting No. 36/84 dated 04.12.2008 in absence of required documents. Now the firm has submitted the required documents alongwith sample of the export product. Therefore, Committee decided to ratify the norms the authorization in question as applied by the firm on the basis of documents furnished by the firm. The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.	

(61)

Case No.80	M/s. Sabpam Exports
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00271AM-16/DES-V
RA. F.No. 05/24/040/00156/AM13	
Re-fixation of norms in respect of Advance Authorization No. 0510330614 dated 25.07.2012	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 14.05.2016 for amendment in quantity of export and quantity of import Sl.No. 2 as applied in respect of Adv. Authorisation No. 0510330614 dated 25.07.2012 in minutes of NC in its meeting No. 07/AM17 dated 07.07.2016. Accordingly, Committee decided to agree to the firm's request to amend amendment in quantity of export and quantity of import Sl.No. 2 as applied in respect of in respect of Advance Authorisation issued in this case as details below:	

S.No.	Export Product	Export Quantity Earlier	Export Quantity Now	Import item	Quantity allowed earlier	Quantity <i>Raised</i>
1.	Ladies Top made of 100% Polyester Printed woven Fabric GSM 53+/- 10% (HS Code 62064000)	105 PC	377 PC	100% Polyester Printed woven Fabric GSM 53+/- 10%	2.27 Sqm/Pc	2.27 Sqm/Pc
2.	Ladies Pant made of 100% Polyester Printed Woven Fabric	272 PC	338 PC	100% Linen unbleached woven fabric width 142 cms GSM 163+/- 10%	2.27 Sqm/Pc	2.66 Sqm/Pc
GSM should be match both import and export.						
The R.A. shall be advised to take necessary action subject to compliance of other usual.						

(62)

Case No.81	M/s. Vismaya International
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00351/AM-11/DES-V
RA. F.No. 05/24/040/00375/AM11	
Fixation of norms in respect of Advance Authorization No. 0510283394 dated 08.02.2011	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's reply has not as desired by NC. Accordingly, Committee decided to ask the firm to furnish the measurement chart and revised CAD with better efficiency and deferred the case for re-listing on 04.08.2016.	

(63)

Case No.82	M/s. CIL Textiles Pvt. Ltd.
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/11/AM-10/DES-V
RA. F.No. 11/24/040/00028/AM10	
Re-fixation of norms in respect of Advance Authorisation No. 1110021244 dated 09.11.2009.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 28.04.2016 for correction in import quantity Sl. No.4 and delete the sentence which was mentioned below the table in decision of NC on 10.03.2016 in respect of Advance Authorisation No. 1110021244 dated 09.11.2009. Accordingly, Committee decided to ask the firm to submit the shipping bills to use of items No. 4 alongwith complete details. The case stands deferred for re-listing on 04.08.2016.	

(64)

Case No.83	M/s. Brij Designs
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00271AM-16/DES-V
RA. F.No. 05/23/040/00291/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510395895 dated 13.10.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.03.2016 for re-fixation of norms for the export product Ladies dress, style No. CBS161198 as their earlier order has been cancelled by buyer M/s. Thought Bubble Consulting HK Ltd. Accordingly, Committee agreed to the firm's request and refix the norms as per CAD in respect of Advance Authorisation issued in this case as details below:	

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Ladies Dress made of 100% Polyester Fabric (Dechine), GSM 96+/- 10%, (Style No. CBS161198)	534 PC	100 Polyester Fabric (Dechine), GSM = 96+/- 10%, Width: 58"	4.90 SQM/PC

GSM should be match both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(65)

Case No.84	M/s. Richa Global Exports P. Ltd.
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00197/AM-16/DES-V
RA. F.No. 05/24/040/00261/AM16	
Re-fixation of norms in respect of Adv. Authorisation No. 0510395467 dated 28.08.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 16.05.2016 for enhancement in quantity of input Sl. No. 1 from 0.235 gms to 0.292 gms in respect of Adv. Authorisation No. 0510395467 dated 28.08.2015 which was approved by NC in its meeting No. 22/84 dated 29.10.2015. NC decided to defer the case for re-listing on 04.08.2016.	

(66)

Case No.85	M/s. Concept Clothing
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00274/AM-13/DES-V
RA. F.No. 05/23/040/00262/AM13	
Re-fixation of norms in respect of Adv. Authorisation No.0510337295 dated 16.10.2012	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 09.06.2015 for refixation of norms in respect of Adv. Authorisation No. 0510337295 dated 16.10.2012 which was approved by NC in its meeting No. 31/84 dated 08.11.2012. NC decided to ask the firm to furnish the CAD and measurement chart and deferred the case for re-listing on 04.08.2016.	

(67)

Case No.86	M/s. G.R. Corporation
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00151/AM-12/DES-V
RA. F.No. 06/24/040/00017/AM12	
Re-fixation of norms in respect of Adv. Authorisation No.0510337295 dated 16.10.2012	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 02.02.2016 for fixation of norms in respect of Adv. Authorisation No. 0610022770 dated 07.07.2011 as their case was rejected by NC in its meeting No. 20/84 dated 18.08.2011. NC decided to defer the case for re-listing on 04.08.2016.	

(68)

Case No.87	M/s. Savi Leathers			
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00185/AM-14/DES-V			
RA. F.No. 05/24/040/00189/AM14				
Fixation of norms in respect of Adv. Authorisation No.0510365117 dated 10.09.2013				
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 18.05.2016 for reconsider and fixation of norms in respect of Adv. Authorisation No. 0510365117 dated 10.09.2013. Accordingly, Committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/259/2013 –TSW dated 10.06.2016 in respect of Adv Authorisation issued in this case as detailed below :				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Leather Pant Mat Black	618 numbers	Stretch Falero Mat Black (Leather)	14832 sq.foot.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(69)

Case No.88	M/s. Kabadi Shankarsa & Co.
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/171/041/AM-17/DES-V
RA. F.No. 07/24/040/00024/AM17	
Fixation of norms in respect of Adv. Authorisation No.0710109701 dated 14.10.2015	

[Signature]

[Signature]

[Signature]

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 02.05.2016 for fixation of norms in respect of Adv. Authorisation No. 0710109701 dated 14.10.2015. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case on repeat basis as decided by NC in its meeting No. 01/84 dated 09.04.2015 in respect of Adv Authorisation No. 0710107259 dated 23.12.2014 the details as under :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Blankets made out by using 2/38 and 1/16 polyester Acrylic 80:20 yarn in the ratio of 1:1 imported	47524 Kgs	2/38 polyester Acrylic 80:20 blended yarn with +-10%	25000 Kgs
			1/16 Polyester Acrylic 80:20 blended yarn with +-10%	25000 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(70)

Case No.89	M/s. Kabadi Shankarsa & Co.
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/171/040/AM-17/DES-V
RA. F.No. 07/24/040/00023/AM17	

Fixation of norms in respect of Adv. Authorisation No.0710109700 dated 25.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 02.05.2016 for fixation of norms in respect of Adv. Authorisation No. 0710109700 dated 25.04.2016. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case on repeat basis as decided by NC in its meeting No. 01/84 dated 09.04.2015 in respect of Adv Authorisation No. 0710107259 dated 23.12.2014 the details as under :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Blankets made out by using 2/38 and 1/16 polyester Acrylic 80:20 yarn in the ratio of 1:1 imported	47524 Kgs	2/38 polyester Acrylic 80:20 blended yarn with +-10%	25,000 Kgs
			1/16 Polyester Acrylic 80:20 blended yarn with +-10%	25,000 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(71)

Case No.90	M/s. Shankar Packagings Ltd
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the last reminder has been issued to the firm by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

(72)

Case No.91	M/s. Shankar Packagings Ltd
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the last reminder has been issued to the firm by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

(73)

Case No.92	M/s. Shankar Packagings Ltd
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the last reminder has been issued to the firm by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

(74)

Case No.93	M/s. Jiva Designs Pvt. Ltd.
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/171/56/AM-16/DES-V
RA. F.No. 05/23/039/007/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392813 dated 14.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 14.04.2016 for fixation of norms in respect of Annual Adv Authorisation in this case. NC decided to defer the case for re-listing on 04.08.2016.

(75)

Case No.94	M/s. Bharat Silks
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050393/AM-14/DES-V
RA. F.No. 07/24/040/00430/AM14	

Fixation of norms in respect of Advance Authorization No. 0710102173 dated 14.02.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 25.04.2016 for fixation of norms in respect of Adv Authorisation in this case. NC decided to ask the firm to furnish the CAD, Measurement and Sketch and defer the case for re-listing on 04.08.2016.

(76)

Case No.95	M/s. Yarnz Exports (P) Ltd
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00109/AM-16/DES-V
RA. F.No. 05/24/040/00107/AM16	

Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.02.2016 for fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015 as their case was rejected by NC on 26.11.2015 due to non-submission of reply. Accordingly, NC decided to defer the case for re-listing on 04.08.2016.

(77)

Case No.96	M/s. Uniray Medical LLP
NC Meeting No. 7/AM-17 dt 07.07.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	

Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the CAD, measurement chart and sketch in this case. The reply of the firm has been received on 28.06.2016. NC decided to defer the case for re-listing on 04.08.2016.

